

CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)

Weekly Hearing Schedule for the month of March, 2023 (27.3.2023 to 31.3.2023)

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
27.3.2023 Monday At 10.30 A.M.	1.	309/MP/2022	TPTL	Petition under Regulation 35(3)(c) of the CERC (Terms and Condition of Tariff) Regulations. 2019 for approval and recovery of Security Expenses for the Transmission System for the period from 1.4.2019 to 31.3.2024 (On admission) .
	2.	313/MP/2022	HPEL	Petition under Regulation 14 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2021 and under Regulations 54, 55 and 56 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2021 seeking additional time period to achieve and maintain the Net Worth criteria as set out under Regulations 14 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2021(On admission).
	3.	20/MP/2023	JITPL	Petition under Section 79(1)(f) read with 79(1)(b) of the Electricity Act, 2003 and Agreements for Procurement of Power dated 03.03.2022 and 10.03.2022 challenging the Termination Notice dated 18.08.2022 issued by South Western Railways under Article 4.4 of the APP dated 03.03.2022 and all consequential actions pursuant to the Termination Notice(On admission).
	4.	37/TD/2023	THDCIL	Application for Grant of Licence for inter-state trading in electricity under Category IV under the Central Electricity Regulatory Commission (Procedure, Terms & Conditions for grant of Trading licence and other related matters) Regulations,2020.
	5.	535/MP/2020	NERLDC	Providing protection systems having reliability, selectivity, speed and sensitivity and keeping them functional in terms of Regulation 5.2 (l) of the CERC (Indian Electricity Grid Code) Regulations 2010 read along with Regulation 3 (e) of the Central Electricity Authority (Grid Standards) Regulations, 2010, providing adequate load shedding through automatic under frequency relays(UFRs) in Tripura Power System, keeping them functional in terms of Regulation 5.2 (n) of the CERC (Indian Electricity Grid Code) Regulations 2010 read along with Regulation 9 of the Central Electricity Authority (Grid Standards) Regulations, 2010 and ensuring proper inspection & patrolling and maintenance of substation and lines in terms of Regulation 5 read along with regulation 23 & regulation 24 of the Central Electricity Authority (Grid Standards) Regulations, 2010 for ensuring security of the North Eastern Grid as well as the interconnected Indian Grid.
	6.	539/MP/2020	NERLDC	Providing protection systems having reliability, selectivity, speed and sensitivity and keeping them functional in terms of Regulation 5.2 (l) of the CERC (Indian Electricity Grid Code) Regulations 2010 read along with Regulation 3 (e) of the Central Electricity Authority (Grid Standards) Regulations, 2010 , ensuring proper inspection & patrolling and maintenance of substation and lines in terms of Regulation 5 read along with regulation 23 & regulation 24 of the Central Electricity Authority (Grid Standards) Regulations, 2010 for ensuring security of the North Eastern Grid as well as the interconnected Indian Grid and reliable operation as per clause no. 6.2 of Central Electricity Authority (Manual on Transmission Planning Criteria), 2013.
	7.	540/MP/2020	NERLDC	Providing protection systems having reliability, selectivity, speed and sensitivity and keeping them functional in terms of Regulation 5.2 (l) of the CERC (Indian Electricity Grid Code) Regulations 2010 read along with Regulation 3 (e) of the Central Electricity Authority (Grid Standards) Regulations, 2010, and ensuring proper inspection & patrolling and maintenance of substation and lines in terms of Regulation 5 read along with

				regulation 23 & regulation 24 of the Central Electricity Authority (Grid Standards) Regulations, 2010 for ensuring security of the North Eastern Grid as well as the interconnected Indian Grid.
	8.	556/MP/2020	NERLDC	Petition under section 28 (3) (e) of the Electricity Act, 2003 read with clause 1.5 of IEGC 2010 for establishment and maintenance of Communication facilities by the users of the North-Eastern Region in terms of Clause 4.6.2 of IEGC, 2010, read with Regulation 6(3) of CEA (Technical Standards for Connectivity to the Grid) Regulation, 2007 to ensure availability of reliable real time data at NERLDC.
	9.	726/MP/2020	NERLDC	Petition for truing up under Regulation 29 of Central Electricity Regulatory Commission (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2015 for truing up of Performance Linked Incentive for NERLDC for control period 2014-19.
	10.	82/MP/2021	SPDCTL	Petition under section 79(1)(f) of the Electricity Act, 2003 for directions on illegal claim of Rs.66.31 Crores towards the transmission charges for the period 16th June 2013 to 13th August 2013 and capacity charges for the period 16th June 2013 to 26th July 2013 including late surcharge fee by illegal invoking Letter of Credit by M/s KSK Mahanadi Power Company Limited for the period without supplying power to the petitioners.
	11.	38/MP/2022	KSKMPCL	Petition under Section 79(1)(f) of the Electricity Act, 2003 for adjudication of disputes arising under the Power Purchase Agreement dated 31.7.2012 between the Petitioner and the Respondents.
	12.	42/MP/2023	CTUIL	Petition under Section 79(1)(c) of the Electricity Act, 2003 seeking appropriate directions for the mode and manner for compliance of direction issued by the Hon'ble Appellate Tribunal for Electricity in its Judgment dated 6.10.2022 passed in Appeal No.196/2019 and Appeal No.73/2018.
	13.	701/MP/2020	SPICCPL	Petition under Section 79 of the Electricity Act, 2003 seeking declaration that the Transmission Service Agreement dated 28.8.2019, Transmission Connectivity Agreement dated 5.3.2019 and Long-Term Access Agreement dated 28.8.2019 are rendered impossible to perform and thereby void and directions to restrain the Respondent from invoking the bank guarantees and return the same to the Petitioner.
28.3.2023 Tuesday At 10.30 A.M.	1.	371/MP/2022	DVC	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of Additional Expenditure on Renovation and Modernisation of ESP at Mejia Thermal Power Station Unit-1,2 & 3 having an installed capacity of 630 MW (3x210 MW) in compliance of Ministry of Environment and Forest and Climate Change, Government of India Notification dated 7.12.2015 (<i>On admission</i>).
	2.	373/MP/2022	UPCL	Petition under Section 79 of the Electricity Act, 2003 read with Regulations 11 and 29 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 seeking approval of additional expenditure on account of installation of Emission Control System to comply with the Notification dated 7.12.2015 issued by Ministry of Environment and Forest and Climate Change (<i>On admission</i>).
	3.	31/MP/2023	AHE(J3)L	Petition under Section 79 of the Electricity Act, 2003 read with Article 12.2 and Article 16.3.1 of the Power Purchase Agreement dated 21.01.2020 for the development of 300 MW ISTS connected Wind-Solar Hybrid power project, entered between Adani Hybrid Energy Jaisalmer Three Limited (earlier known as Adani Green Energy Nine Limited, an SPV of Adani Renewable Energy Park (Gujarat) Limited) and Solar Energy Corporation of India Ltd. seeking reliefs for the additional expenditure incurred due to occurrence of Change in Law events (<i>On admission</i>).
	4.	47/MP/2023	SKS PG(S)L	Petition under Sections 79, 142, 146 and 149 of the Electricity Act, 2003 read with Regulation 111 of the CERC (Conduction of Business) Regulations, 1999 against the Respondent No. 1/ Bihar State Power Holding Company Limited and the Respondent No. 2/ PTC India Limited for willful disobedience

				and the execution of Order dated 16.12.2022 in Petition No. 94/MP/2022(On admission).
	5.	53/MP/2023 alongwith I.A.No.11/2023	UPPCL	Petition under Section 79 of Electricity Act, 2003, including Sections 79(1)(b) and 79(1)(f) read with the provisions of Power Purchase Agreement dated 17.05.2021 executed between the Petitioners and the Respondent No. 1, Teesta Urja Limited seeking setting aside of the letter dated 30.01.2023 issued by Respondent No. 1 purportedly under Clause 19.2 of the Power Purchase Agreement conveying its intention to terminate the aforesaid agreement and its consequential actions thereof(Interlocutory application seeking ex-parte & ad-interim stay on the impugned Letter dated 30.1.2023 bearing Reference No. TUL/PS&R/0001/2021-22/028 .
	6.	62/TD/2023	RSPL	Application under Section 14 of the Electricity Act, 2003 read with Regulation 6 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2020 for grant of an Inter-State Trading License
	7.	14/MP/2023	PXIL	Petition under Section 66 of The Electricity Act, 2003 read with the Regulation 25 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2021 for approval of introduction of High Price Day Ahead Market on PXIL's PRATYAY Platform.
	8.	318/MP/2022	NRSSXXIX	Petition under Section 79(1)(c) & 79(1)(f) of the Electricity Act, 2003 and all other enabling provisions in this regard, seeking a direction to NRPC to certify availability factor for the months of January 2022 and February 2022 by excluding the outage of the Transmission Line (from 20.1.2022 to 8.2.2022) from the total time of the said Transmission Line.
	9.	92/MP/2021	EPTCL	Petition under Section 79(1)(c) and (d) of the Electricity Act, 2003 in terms of the direction issued pursuant to the 2 and Meeting of Validation Committee for the Application Period from 1.7.2020 to 30.9.2020 for implementation of Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010.
	10.	113/MP/2020	KSKMCL	Petition under Section 79 (1)(c) and (f) of the Electricity Act, 2003 read with the provisions of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010 to set aside the bill dated 1.1.2020 of the Central Transmission Utility (PGCIL) towards Transmission Charges (PoC and HVDC charges) as well as the notice for Regulation of Power Supply dated 3.1.2020.
	11.	330/TT/2022	TTransco	Petition for determination of tariff of the Intra-State Transmission Lines of the TSTRANSCO-owned transmission lines/system certified by the SRPC as non-ISTS lines carrying more than 50% Inter-State power, for inclusion in POC Transmission charges for the FY 2016-17, FY 2018-19 and FY 2020-21
Coram: Member (ISJ) Member (AG) Member (PKS)	12.	25/RP/2022	PGCIL	Petition seeking review of the Order dated 22.4.2022 in Petition No. 88/TT/2020.
	13.	26/RP/2022	PGCIL	Petition seeking review of the Order dated 25.11.2021 in Petition No. 719/TT/2020.
	14.	35/RP/2022	PGCIL	Petition seeking review of the Order dated 31.5.2022 in Petition No. 625/TT/2020.
Coram: Member (AG) Member (PKS)	15.	47/RP/2022	PGCIL	Petition seeking review of the Order dated 25.6.2022 in Petition No. 676/TT/2020.

By order of the Commission

Sd/
(T.D. Pant)
Joint Chief (Legal)
28.3.2023